

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 108(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY: M/s. Esquire Electronics Inc
V/s.
M/s. Netherlands India Communications Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	UTTAM DATT Adv.		Petitioner	
2.	MANU BERI Adv.		Petitioner	
3.	TARUN SHAAMA Adv		Petitioner	

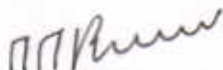

ORDER

Learned counsel for the petitioner at the outset has placed before us the packets containing the copies of the petition which has endorsement of the postal authorities to the effect that respondent has refused to accept the notice deliberately. Therefore, it is considered as good service of notice on the respondent. Let the notice of petition be issued for September 13, 2016.

P.T.O.

In the meanwhile, the respondents are restrained from altering the shareholding of Respondent-I company without the prior permission of the Tribunal. A copy of this order be sent alongwith notice and set of complete paper books be deposited by the petitioner in the registry.

List on 13th September


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER

11.-08.2016
(A.K. Arora)